

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.50**  
**TP (Co. Act.)- 17(PB)/2023**  
**Old CP No. 146/2016**

**IN THE MATTER OF:**

Grand Venezia Buyers Association	.... Petitioner/Applicant
Vs.	
Grand Venezia Commercial Tower Pvt. Ltd.	.... Respondent

**Order under Section 433(e)/433(f) of Companies Act, 1956**

**Order delivered on 07.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	:	Mr. Rohit Singh, Mr. Surya Jyoti Singh, Advs
For the Respondent	:	Ms. Ruchira Gupta and Ms. Pooja Tripathi, Advs. Mr. Jasjeet Singh, Adv.

**ORDER**

We have recorded in our order dated 14.02.2024 which is extracted below:

*“1. Mr. Rohit Singh, Ld. Counsel for the Petitioner appears physically. Mr. Rakesh Kumar Singh, Ld. Counsel for the Respondent appears physically.*

*2. Today, when the matter is taken up, Mr. Rohit Singh, Ld. Counsel for the Petitioner stated that the Erstwhile Directors of the Corporate Debtor had filed two appeals, being Company Appeal (AT) (Insolvency) Nos. 1593/2023 & 1594/2023 before the Hon'ble NCLAT against the order of NCLT dated 04.12.2023 admitting the Corporate Debtor into insolvency, in which order dated 07.12.2023 has been passed by Hon'ble NCLAT and Para-08 of the same reads as follows:*

*“8. List both the Appeals on 15.01.2024.*

*In the meantime, in pursuance of the impugned order, no further steps shall be taken. We make it clear that the Appellant shall not create any third party interest in respect of the units of the Respondent.”*

**3.** *In view of the same, request for adjournment was sought on the earlier occasion. Today also, the similar request is made on the ground that the matter is under consideration before the Hon’ble NCLAT. Hence, we are inclined to adjourn the matter.*

**4.** *At request and by consent of both sides, list the matter **on 06.05.2024.***

Ld. Counsel Mr. Rohit Singh appeared physically on behalf of the Petitioner and stated that the matter before the Hon’ble NCLAT is still pending and is listed on 22.05.2024, therefore, he requested for an adjournment.

Ld. Counsel Ms. Ruchira Gupta appeared through VC on behalf of the Respondent.

At request and with consent of the parties, list the matter for a physical hearing **on 23.07.2024.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

Vinod Arora – 07.05.2024